

THE PUNJAB GRAM PANCHAYAT, SAMITIES AND ZILLA
PARISHAD (CHANDIGARH REPEAL) ACT, 1994

No. 27 OF 1994

[23rd April, 1994.]

An Act to repeal the Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zilla Parishads Act, 1961 as in force in the Union territory of Chandigarh.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Gram Panchayat, Samities and Zilla Parishad (Chandigarh Repeal) Act, 1994.

Short
title
and com-
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ment.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. The Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zilla Parishads Act, 1961, in so far as they extend to and operate as part of the law of, the Union territory of Chandigarh, are hereby repealed.

Repeal of
Punjab
Acts
4 of 1953
and 3
of 1961.

3. Notwithstanding the repeal of the Punjab Gram Panchayat Act, 1952 and the Punjab Panchayat Samities and Zilla Parishads Act, 1961 (hereinafter referred to as repealed Acts) the repeal shall not,—

Saving.

(a) affect the previous operation of the repealed Acts or anything duly done or suffered thereunder; or

(b) affect any right, privilege, obligation or liability acquired, accrued or incurred under the repealed Acts; or

(c) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against repealed Acts, affect any investigation, legal proceedings or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such privilege, forfeiture or punishment may be imposed as if this Act had not been passed.

Punjab
Act 4 of
1953,
Punjab
Act 3 of
1961,

¹ 23.4.1994 Vide Notification No. S.O. 323 (E) dated, 23.4.1994